

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. †1800
TO BE ANSWERED ON 11th FEBRUARY, 2022**

SALE OF SPURIOUS DURGS

†1800. SHRI UDAY PRATAP SINGH:

SHRI HIBI EDEN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware of sale of spurious and illegal drugs and black marketing of drugs during COVID-19 pandemic;
- (b) if so, the details thereof, State/UT-wise;
- (c) the action taken by the Government against drug manufacturing companies and sellers, State/UT-wise during the last three years and the current year;
- (d) whether the Government proposes to formulate stringent laws to curb spurious drugs trade spreading from cities to villages; and
- (e) if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (e): Central Drugs Standard Control Organisation (CDSCO), Ministry of Health and Family Welfare regulates quality, safety and efficacy of Drugs, Medical Device and Cosmetics in the country under the provisions of Drugs & Cosmetics Act, 1940 and its Rules. CDSCO has been monitoring production and supplies of the Covid-19 drugs in respect of the concerned manufacturers on regular basis.

Licenses for manufacture, sale and distribution of drugs are granted by the State Licensing Authorities (SLAs) appointed by respective State Governments. SLAs are legally

empowered to take stringent action against violation of provisions of the Drugs and Cosmetics Act and its Rules.

As regards black-marketing issues, CDSCO has requested all States/UTs Licensing Authorities through several advisories to instruct their enforcement staff to keep strict vigil especially at sensitive places and to take stringent action against the offenders by conducting special drive of monitoring and investigation.

As per information available from various State Licensing Authorities, in case of black-marketing/hoarding/ overcharging of COVID-19 management drugs, various enforcement actions like Drug seizure, Arrests of accused persons/ registration of FIR etc. have been carried out by the State Licensing Authorities. State-wise details of Black-marketing, hoarding, overpricing, spurious manufacturing of drugs reported during Covid-19 pandemic are as below:

Andhra Pradesh-31, Punjab-04, Chandigarh-01, Chhattisgarh-08, Delhi-15, Gujarat-14, Haryana-24, Jharkhand-01, Karnataka-12, Madhya Pradesh-10, Maharashtra-50, Rajasthan-14, Tamil Nadu-01, Telangana-01, Uttarakhand-05, Uttar Pradesh-68 & West Bengal-02

As per information received from various State/UT Drugs Controllers, number of drugs samples tested, number of drugs samples declared sub-standard and spurious/ adulterated during the last three years are as below:

Year	No. of drugs samples tested	No. of drugs samples declared not of standard quality	% No. of drugs samples declared not of standard quality	No. of drugs samples declared spurious/ adulterated	% No. of drugs samples declared spurious/ adulterated	No. of prosecutions	No. of persons arrested
2018-19	79,604	2,549	3.35	205	0.27	484	153
2019-20	81329	2497	3.07	199	0.24	421	220
2020-21	84874	2652	3.12	263	0.31	236	164
